

holders in the open market through licenced arms dealers.

- (ii) Firearms including revolvers/pistols manufactured in ordnance factories under Ministry of Defence and released for civilian use.
- (iii) Sale/purchase of firearms by licenced dealers.
- (iv) Sale/transfer of firearms among licensees.
- (v) The prices of weapons are governed by the market forces.

The Police and Magistracy have been given adequate powers to inspect the premises of dealers/manufacturers and to examine the stocks and accounts of receipts and disposal of arms and ammunition or any other register or documents to ensure prevention of any irregularity, in the trade of arms and ammunition.

[English]

#### **Repatriated Workers from UAE**

1558. PROF. P.J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the total number of Indian workers repatriated from UAE for the want of valid documents;
- (b) the number out of them returned after securing the proper documents; and
- (c) the action plan to rehabilitate the remaining workers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) According to the information made available by Ministries of External Affairs and Labour, 45,844 Indians who were not possessing valid visas returned to India in 1996 under the Amnesty Programme granted by UAE Government. Besides, about 15,000 Indians who were without valid visas but possessing passports also returned to India under the said Programme.

About the actual number out of these Indians who returned to UAE after securing proper documents, it can not be estimated as the concerned Indian Workers were not required to identify themselves as returnees either at the time of exit from India or when they reported to Indian Missions in UAE on arrival. Special instructions have, however, been issued to the Passport Offices to deal expeditiously with the requests of these returnees for issue of fresh/duplicate passports to go back to UAE or any other country for immediate employment.

No Scheme/Central Fund has been formulated/ set-up by the Government for rehabilitation of these repatriates.

#### **Demarcation of Boundary**

1559. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the land frontier of India with the neighbouring countries has been demarcated;
- (b) if so, the years during which the demarcation has taken place;
- (c) whether all the land within these frontiers is under the Indian jurisdiction and administration;
- (d) if not, the area of land under occupation by the neighbouring countries; and
- (e) the steps being taken to recover this land from the neighbouring countries ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e) The information is being collected and will be laid on the Table of the House.

#### **Tours by PM and Ministers to Karnataka**

1560. SHRI K.C. KONDAIAH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of tours made by the Prime Minister and his cabinet colleagues to Karnataka since the formation of the United Front Government;
- (b) the places in Karnataka visited during the said tours, the purpose of each of the tours and the expenditure incurred by the Government thereon; and
- (c) the expenditure incurred by the Government of Karnataka for making security arrangements during the course of said tours ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The tours undertaken by the Prime Minister and Ministers within the country in their official capacity are for multifarious purposes such as meeting representatives of State Governments, addressing public meetings, attending various functions and conferences, etc. Information pertaining to such tours is not maintained centrally. The information maintained centrally relates to foreign tours only.

[Translation]

#### **Gorakhpur Fertilizer Factories**

1561. KUNWAR SARVARAJ SINGH :  
SHRI HARIVANSH SAHAI :  
SHRI BRIJ BHUSHAN TIWARI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether a proposal for reopening the closed fertilizer factory at Gorakhpur, Uttar Pradesh is under consideration of the Union Government;

- (b) if so, the progress made in this regard; and  
 (c) the time by which it is likely to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) :  
 (a) to (c) The restart of the closed fertilizer factory of Fertilizer Corporation of India Ltd. (FCI) at Gorakhpur in Uttar Pradesh is techno-economically not feasible. KRIBHCO has evinced an interest in setting up a new standard sized naphtha based Ammonia/Urea plant at Gorakhpur, using the existing infrastructure of FCI.

[English]

**Release of Forest Land**

1562. SHRI P.S. GADHAVI :  
 SHRI JAYSINH CHAUHAN :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) the details of applications received by the Government for release of the forest land for industrial use in Gujarat;

- (b) the number of applications lying pending;

(c) whether any monitoring is being done by the Government to decide such applications;

- (d) if not, the reasons therefor; and

(e) the details of the forest land allotted for industrial use during the last three years in the State ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (d) Altogether 530 proposals have been received from Government of Gujarat for diversion of forest land under Forest (Conservation) Act, 1980 till 31.12.96. Presently, only one proposal is pending with Central Government and this does not pertain to diversion of forest land for industrial use. Decision on 102 proposals could not be taken for want of essential details which have been sought from the State Government.

(e) Detail of forest land diverted for industrial use during the last three years in Gujarat is enclosed in the Statement.

**Statement**

*Details of forest land diverted for industrial use during the last three years in Gujarat (excluding Regional Offices)*

Sl. No.	Name of proposal	Forest area involved	Status
1.	Gas pipeline by GAIL, Gujarat	0.095 ha.	Approved on 3.1.95
2.	Laying of pipeline for Gujarat Alkalies & Chemicals Ltd., Gujarat.	00.0275 ha.	Approved on 4.5.95
3.	Laying of pipeline for IPCL, Gujarat.	8.47 ha.	Approved on 30.11.95
4.	Diversion of forest land in favour of Dharamshi Morarji Chemicals Co. Ltd. for laying of pipeline and construction of storage, Jamnagar district, Gujarat.	41.65 ha.	Approved on 8.4.96
5.	Copper smelter project for Indo-Gulf Fertilizers & Chemicals Co. Ltd., Gujarat	17.5 ha.	Approved on 29.8.96